

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 09.05.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>New IA (IBC)/998/2024 in CP(IB) No.330/95/HDB/2021</b>
<b>NAME OF THE COMPANY</b>	<b>KRR Infra Projects</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Dommeti Surya Rama Krishna Sai Baba</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Kunam Rajani</b>
<b>UNDER SECTION</b>	<b>95 of IBC</b>

**ORDER**

**IA (IBC)/998/2024**

**Present:** Mr. Dommeti Surya Rama Krishna Baba, Resolution Professional.  
Ld. Counsel Mrs. Mummaneni Vazra Laxmi for the PG.

Repayment plan has already been rejected, and there is no scope of Resolving the Insolvency of the Personal Guarantor and therefore this Company Petition is disposed of. Creditors are entitled to file an application for Bankruptcy of the Personal Guarantor. Accordingly, this application is allowed and disposed of.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**